

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
CRIMINAL APPEAL NO(s). 959 OF 2002

NABIN CHANDRA SAIKIA @ JIBAN BANIA Appellant (s)

VERSUS

STATE OF ASSAM & ORS. Respondent(s)

Date: 30/04/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Appellant(s) Ms. Pragya Singh Baghel, Adv. for
Mrs Manik Karanjawala, Adv.

For Respondent(s) Mr. Ranjan Mozumdar, Adv. for
M/S Corporate Law Group

UPON hearing counsel the Court made the following
ORDER

The appeal is dismissed in terms of the signed order.

(K.K. Chawla)
A.R.-Cum-P.S.

(Neeru Bala Vij)
Court Master

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.959 OF 2002

NABIN CHANDRA SAIKIA @ JIBAN BANIA Appellant (s)

VERSUS

STATE OF ASSAM & ORS. Respondent(s)

ORDER

We have heard learned counsel for the parties and seen the
record of this case. No interference is called for. The appeal is,
accordingly, dismissed.

.....J.

(Dalveer Bhandari)

.....J.
(Dr. Mukundakam Sharma)

New Delhi;
April 30, 2009.